

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 95 of 2025

**IN THE MATTER OF**

DEEPAK PANDEY

..... APPLICANT

*VERSUS*

STATE OF UTTARAKHAND and ORS.

.....RESPONDENTS

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Dated: 04.11.2025

**THROUGH**

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Email ID: raupar1986@gmail.com  
Reg. No: UP/117/11

**(RAUNAK PAREKH)**

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**COMPLIANCE REPORT DATED 04.11.2025 ON BEHALF OF  
RESPONDENT NO.8 AS PER DIRECTIONS GIVEN IN ORDER  
DATED 21.07.2025 PASSED BY HON'BLE NATIONAL GREEN  
TRIBUNAL.**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 8, namely M/S Modern Stone Crusher, Kashipur, Udham Singh Nagar, Uttarakhand is duly registered and incorporated under the LLP ACT 2008. It is also duly registered under the Uttar Pradesh Shops and Commercial Establishment Act, 1962 for carrying out the business of marble and stone crushing.
2. That on the complaint made by the applicant with the subject "*Complaint: Operation of stone crushers without ground water extraction permission for many years*" vide order dated 27.03.2025, the Respondent No. 7 was made a party in the present Original Application No. 95 of 2025 case title

“DEEPAK PANDEY V/S STATE OF UTTARAKHAND & ORS” pending before Principal Bench of National Green Tribunal at New Delhi with the notices being issued to them. It is further stated that in the same order dated 27.03.2025, the Hon’ble National Green Tribunal directed the Uttarakhand Pollution Control Board (UKPCB) to form a Joint Committee and furnish a report within a period of 1 month to suggest actual factual position and also to suggest appropriate remedial actions.

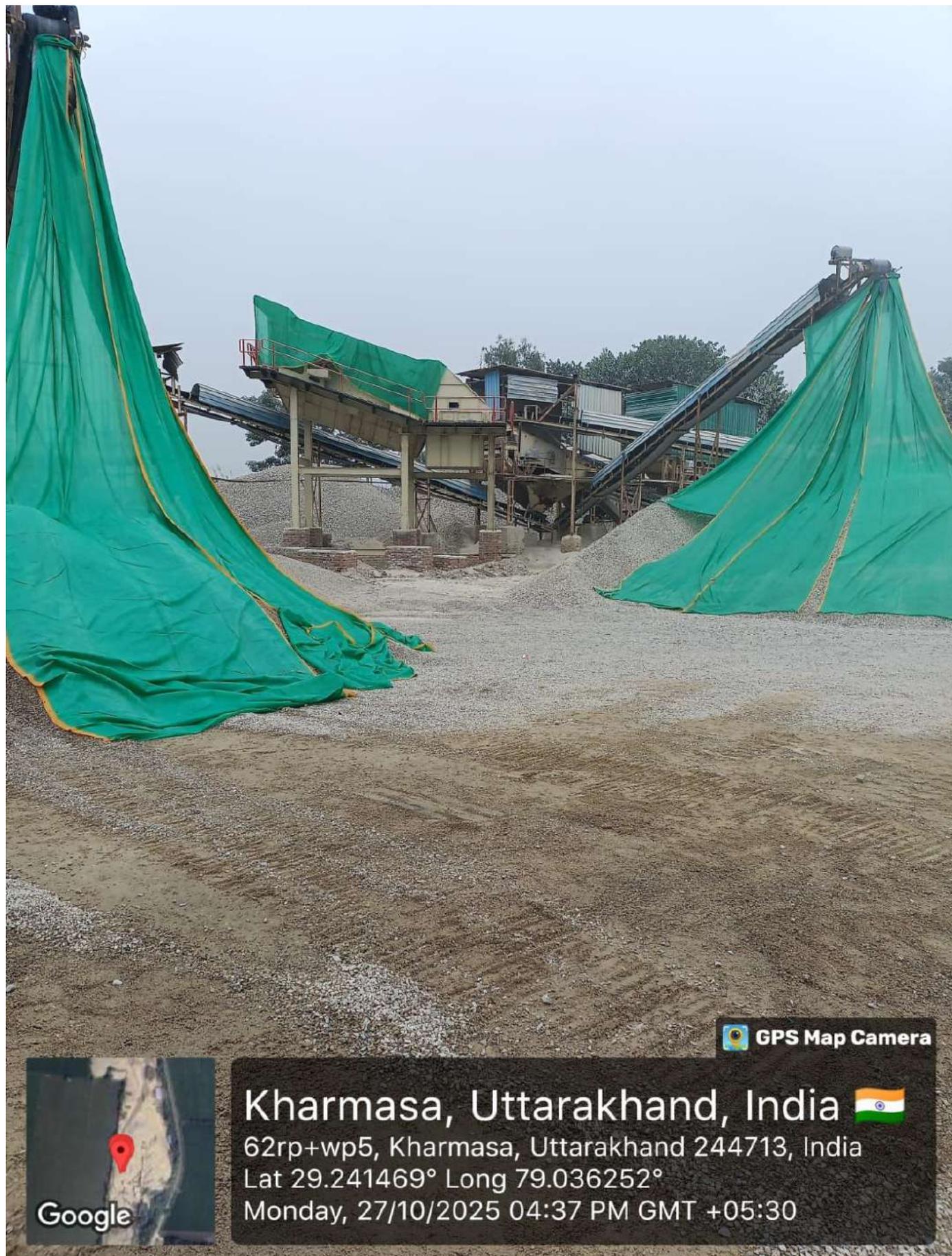
3. That in compliance of the above-stated order, the UKPCB filed a report from the Joint Committee dated 15.05.2025 which was found to be vague by this Hon’ble Court vide order dated 21.07.2025. The UKPCB was again directed to file an additional report within 1 month containing the status of compliance of all guidelines set by both the centre and state pollution control board.
4. That vide order dated 21.07.2025 Hon’ble National Green Tribunal directed Respondent No.8 to file a compliance report with all the GPS marked photographs, for better adjudication of the matter, and fixed the next date of hearing on 01.09.2025.

5. That on 01.09.2025 the counsel appearing for Respondent No.8 prayed for further time to file the compliance report and also stated that due to heavy rainfall it was not possible to approach the site of stone crusher. The Hon'ble court after considering the request was pleased to give further time of 2 months for filing the compliance report.
6. That in compliance of the order dated 21.07.2025 the current status of the compliances are as follows: -

<b>Sr. No.</b>	<b>PROVISIONS AS PRESCRIBED UNDER THE ENVIRONMENT (PROTECTION ) RULE 1986</b>	<b>COMPLIANCE STATUS</b>	<b>ANNEXURE</b>
1.	<b>Dust containment cum suppression system of the equipment.</b>	<p>A. Crushing/Screening Plant equipment was covered.</p> <p>B. Conveyor Belts were covered.</p> <p>C. Green cloth covered over the processed particles.</p> <p>D. Anti-Smogging done via trucks.</p>	<p><u>ANNEXURE</u></p> <p><u>A</u></p>

		<p>E. Covered- Transportation of goods.</p> <p>F. Water Sprinklers were found installed at crushing equipment &amp; Conveyor belts.</p>	
<b>2.</b>	<b>Construction of Wind breaking Walls</b>	Wind Breaking Wall is established all sides of the Unit.	<u>ANNEXURE</u> <u>B</u>
<b>3.</b>	<b>Construction of the metalled roads within the premises</b>	RCC Road was found within the premises.	<u>ANNEXURE</u> <u>C</u>
<b>4.</b>	<b>Regular cleaning and wetting of the ground within the premises.</b>	Provided	<u>ANNEXURE</u> <u>D</u>
<b>5.</b>	<b>Growing of a green belt along the periphery.</b>	Provided	<u>ANNEXURE</u> <u>E</u>
<b>6.</b>	<b>Licensing and Consents</b>	Exemption Certificate for Ground Water Abstraction was found valid from dated	<u>ANNEXURE</u> <u>F</u>

		15.01.2025 bearing letter no. EXM/IND/UK/2025/832/N	
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GPS Map Camera



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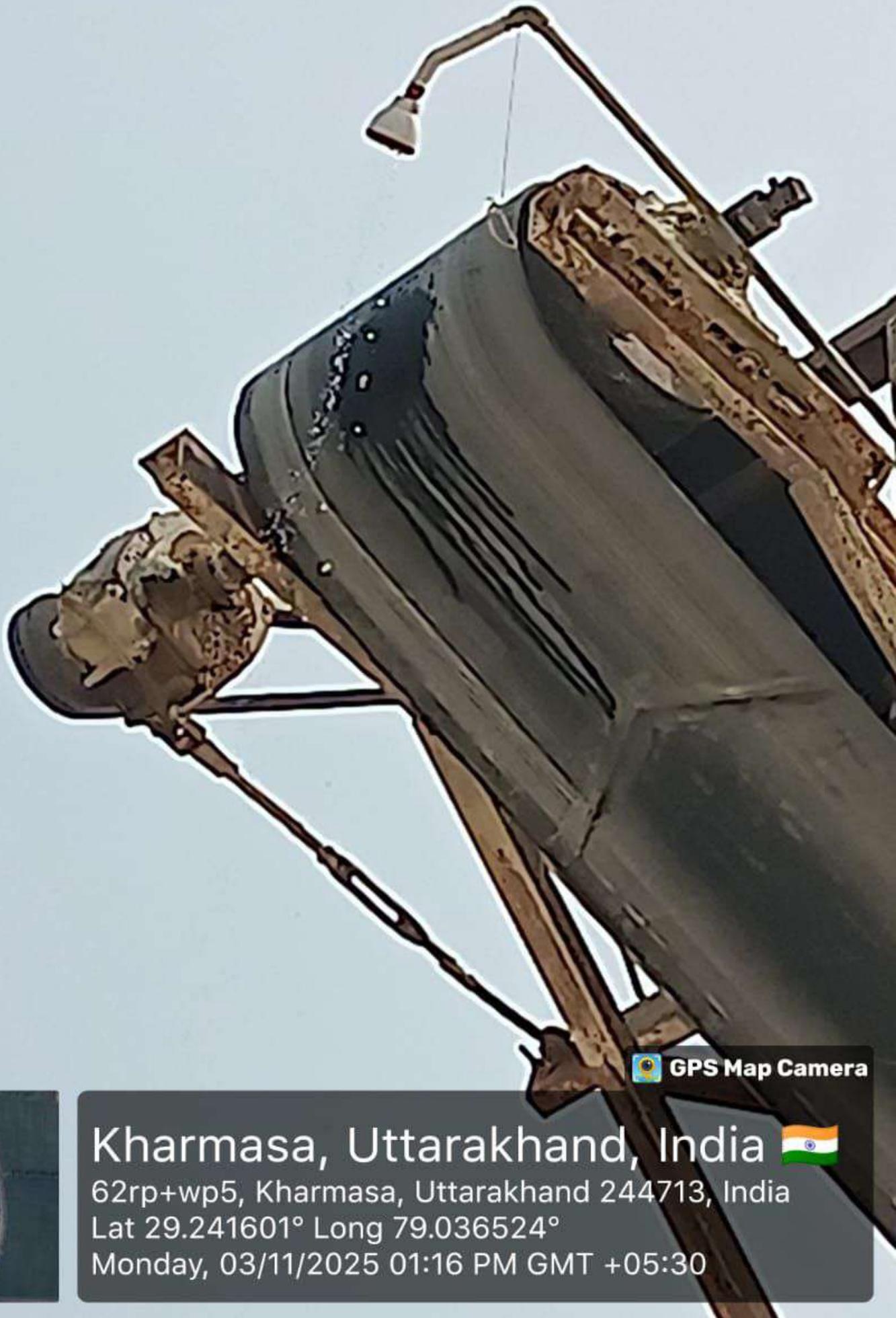
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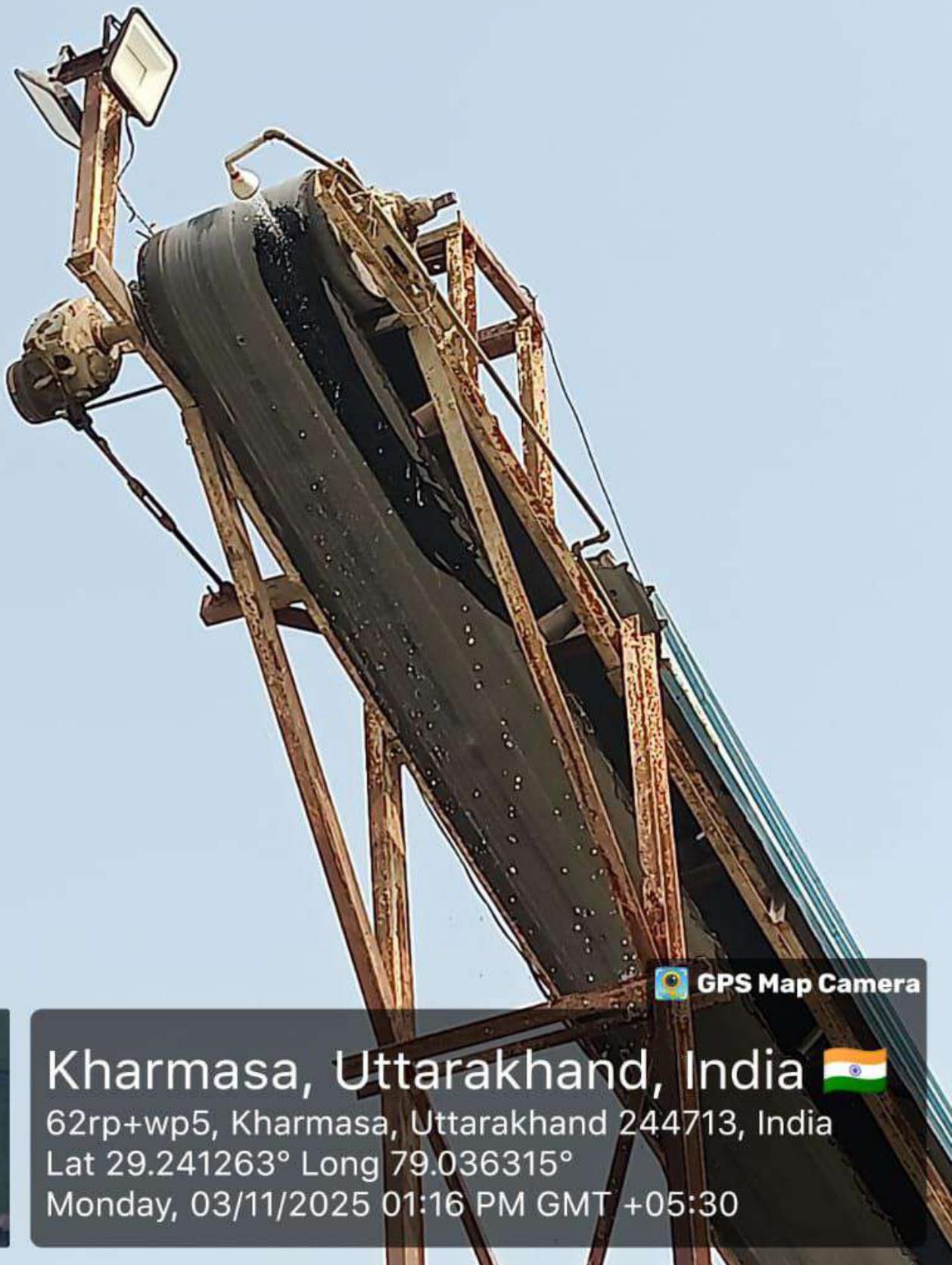


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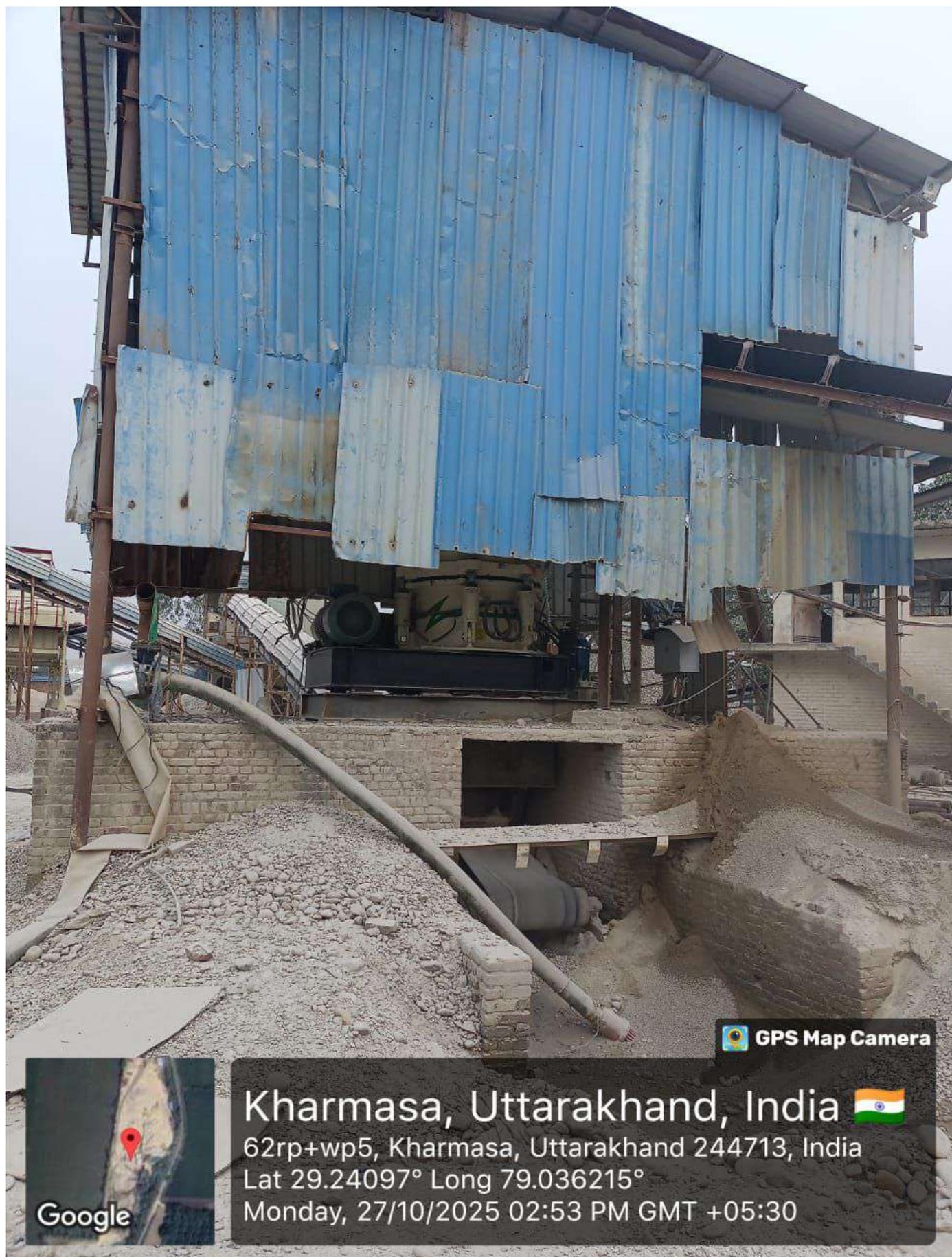
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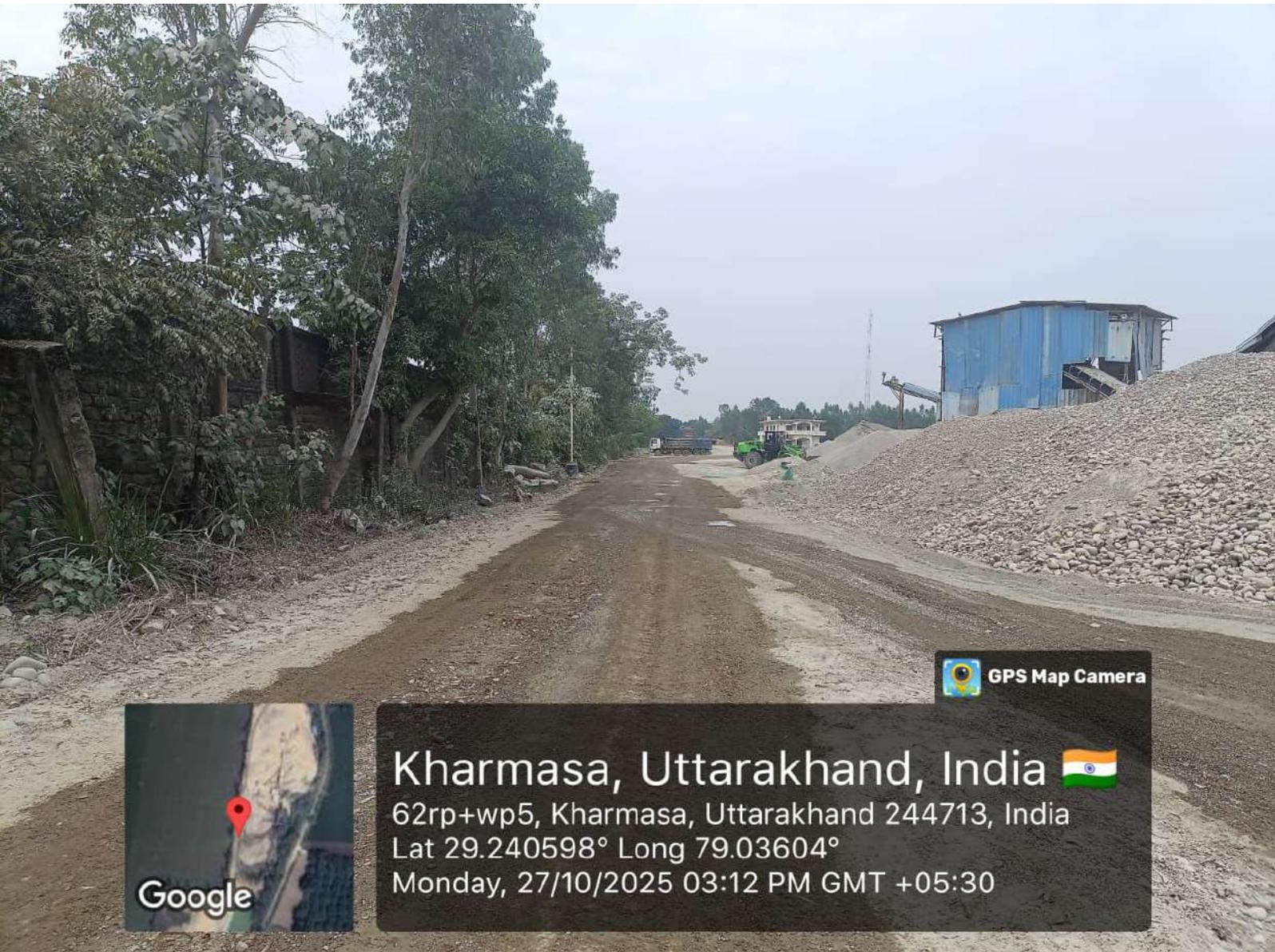
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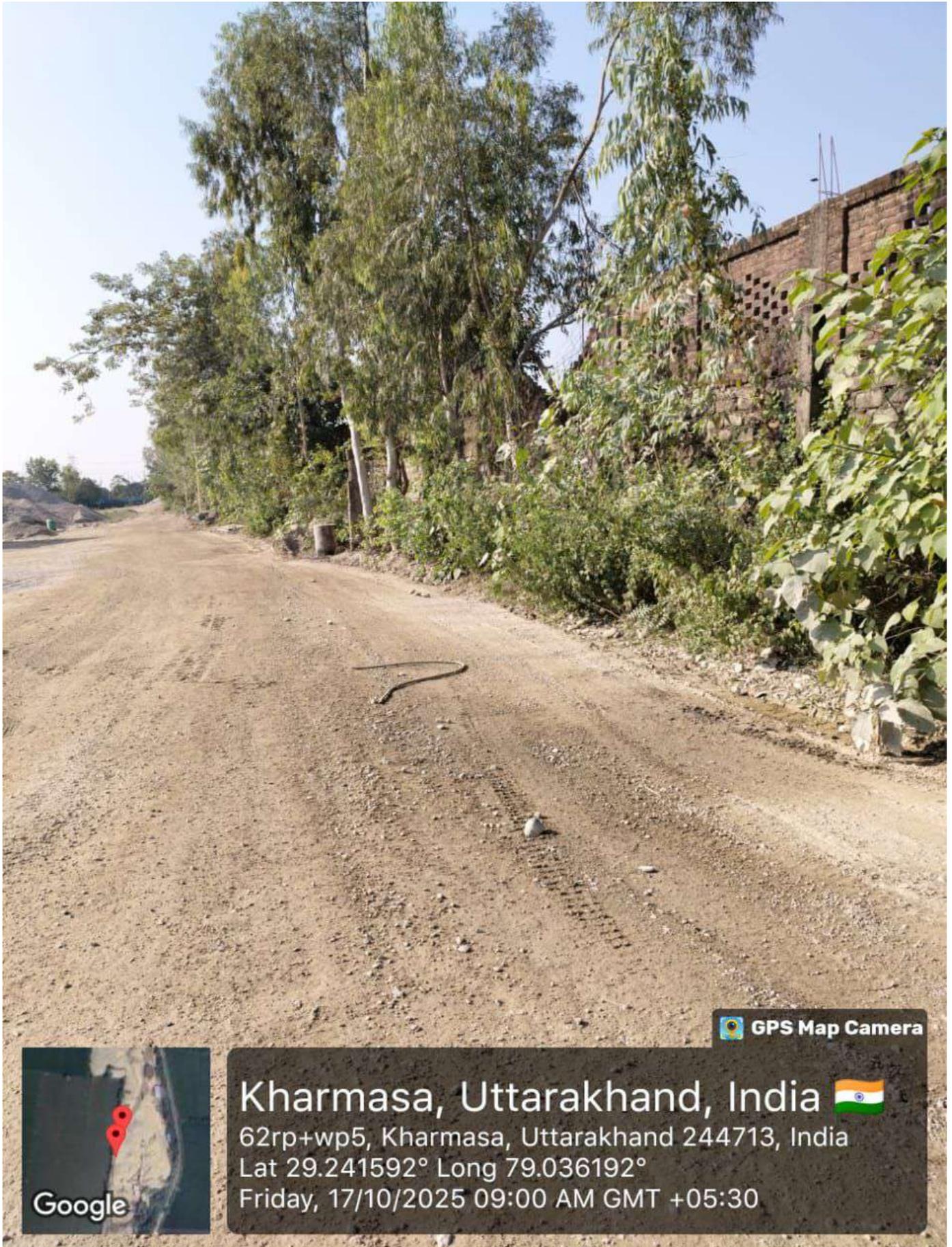


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ANNEXURE-B







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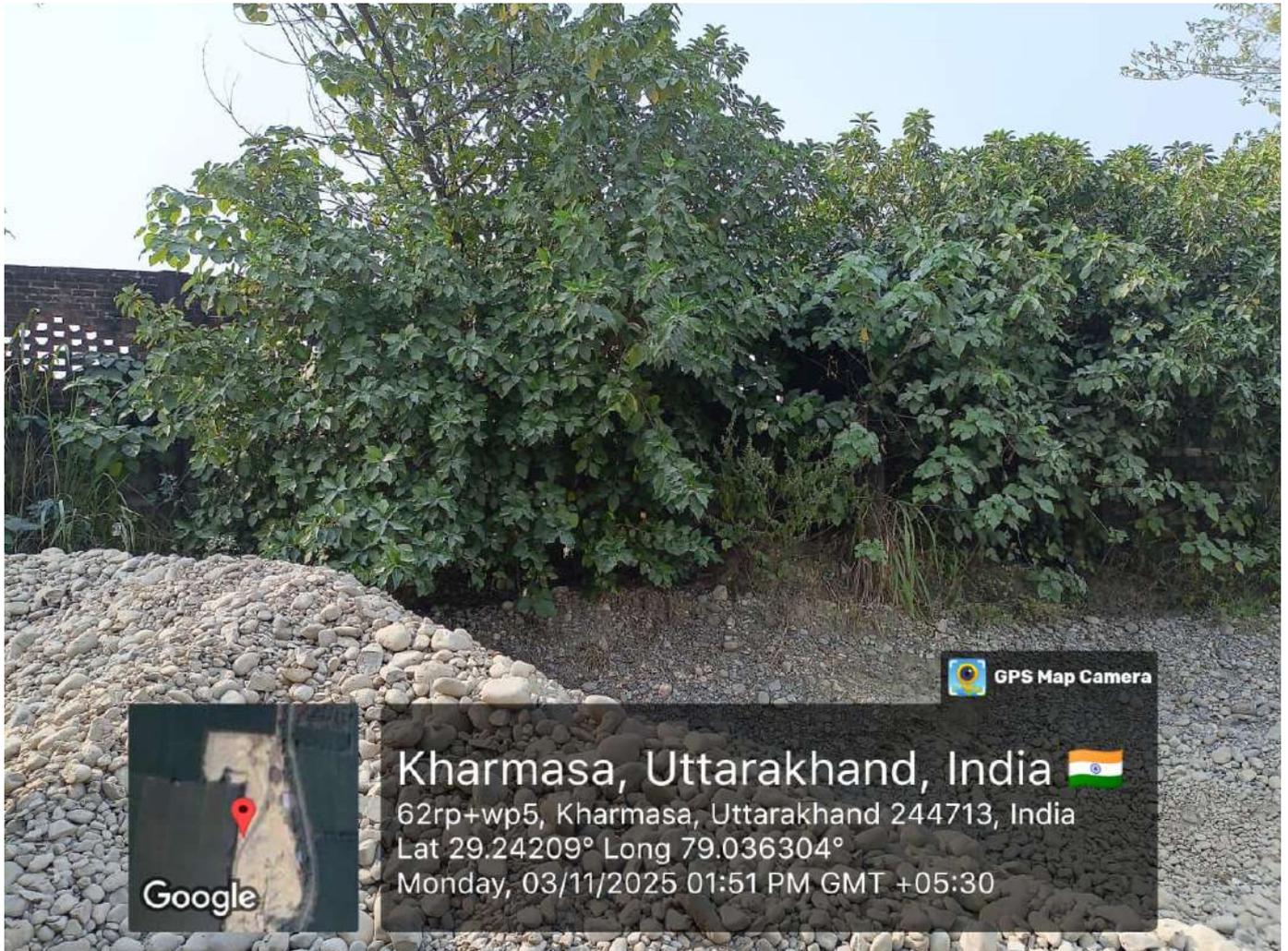


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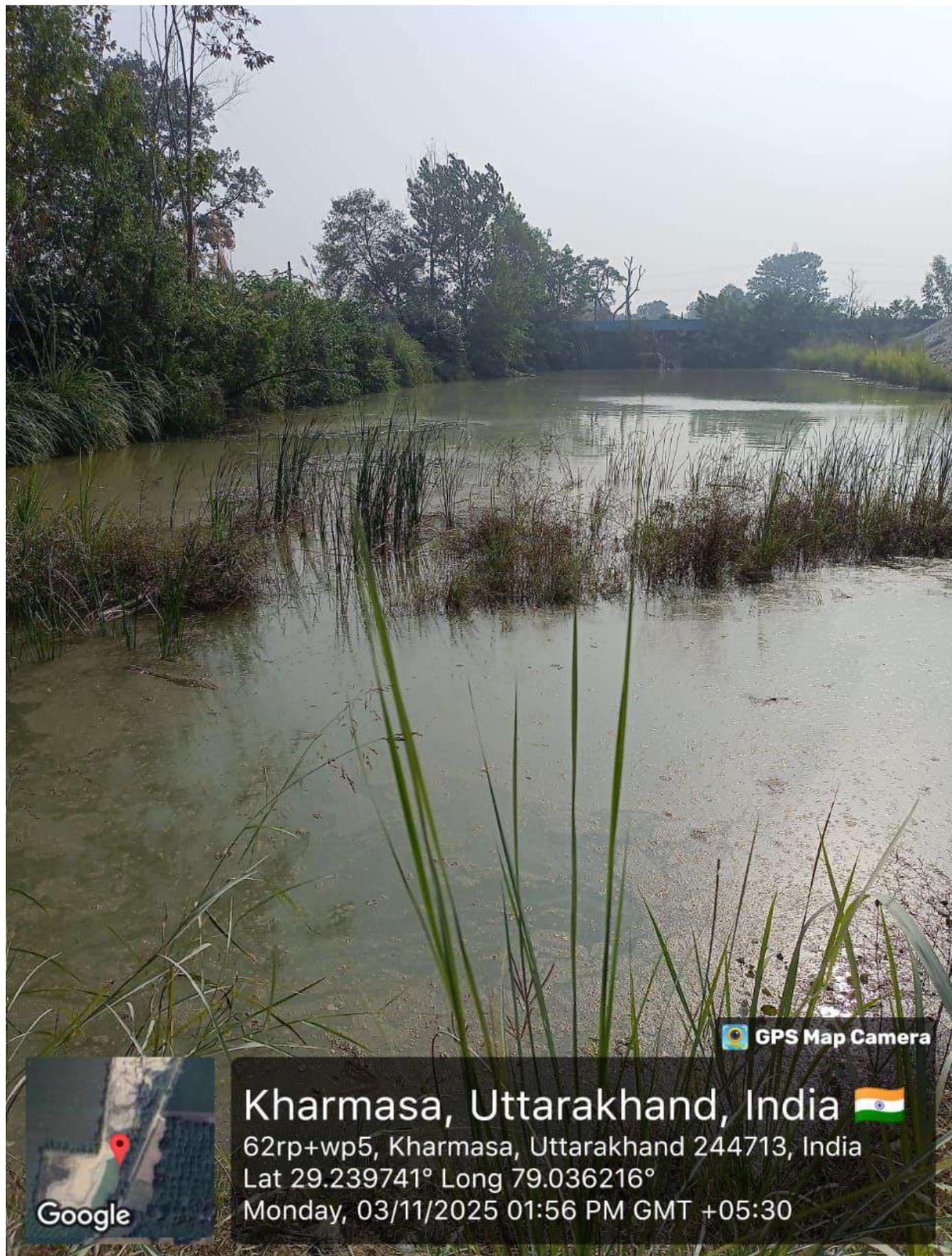
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ANNEXURE-E





**Kharmasa, Uttarakhand, India**   
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Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

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भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन विभाग,  
केंद्रीय भूमि जल प्राधिकरण  
GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
CENTRAL GROUND WATER AUTHORITY



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME	MODERN STONE CRUSHERS PRIVATE LIMITED		
PROJECT ADDRESS	Khasra No: 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur	PIN CODE	244713
STATE	UTTARAKHAND	DISTRICT	UDAM SINGH NAGAR
COMMUNICATION ADDRESS	Khasra No : 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur		
ADDRESS OF CGWB REGIONAL OFFICE	419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun - 248006, Uttarakhand		

1. EXEMPTED LETTER NO.	EXM/IND/UK/2025/832/N	2. DATE OF ISSUANCE.	15/01/2025
3. APPLICATION NO.	IND/UK/2025/832	4. APPLICATION TYPE	Industry
5. PROJECT STATUS	Existing Project	6. VALID FROM	15/01/2025
7. AREA TYPE CATEGORY	Semi Critical (GWRE - 0)		
8. VALID UP TO	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
9.99	2572.50	0.00	0.00	9.99	2572.50

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।

2. यह इग्जैम्पशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैम्पशन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्जैम्पशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

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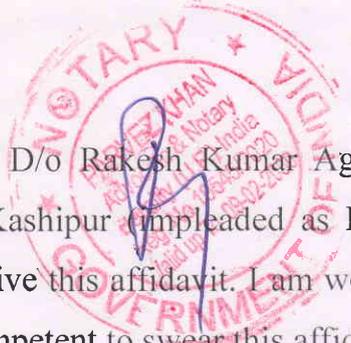
केंद्रीय भूमिगत जल प्राधिकरण, जल शक्ति मंत्रालय, सीएसएमआरएस परिसर, ओलोफ पाल्म मार्ग, हौज खास, नई दिल्ली-110016 / Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg, Hauz Khas, New Delhi-110016

Phone: (011) 23383561

Website: www.cgwa.gov.in







1. That I am Isha Agarwal D/o Rakesh Kumar Agarwal Director in the Modern Stone Crusher, Kashipur (impleaded as Respondent No.8) and have been authorized to give this affidavit. I am well conversant with the facts of the case hence competent to swear this affidavit.
2. That I have read and understood the accompanying Compliance Report paragraph 1 TO 6 along with Annexures and Photographs which has been prepared by the lawyer upon my instructions. I say that whatever is stated therein are true and correct on the basis of documents available on record and to the best of my knowledge and belief.
3. That the Annexures are True Copies of their original.

*Isha Agarwal*  
 DEPONENT



VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on 04 Nov Day of, 2025.

*Isha Agarwal*  
 DEPONENT

Identified By Sh i .....  
 Sworned At Co Armed The Cor  
 of The Affidav In My Pre enc  
 O. te ..... At Further Unde

*ISHA AGARWAL*  
*D/O Rakesh Kumar*  
*AGARWAL*  
*04/11/2025*

